

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. OA 350/01452/2015

Date of order : 21.1.2016

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Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member

LAXMI & ANR.

VS

UNION OF INDIA & ORS.

For the applicant : Mr.A.Chakraborty, counsel
Ms.P.Mondal, counsel

For the respondents : None

O R D E R (ORAL)

This matter is taken up in the Single Bench in terms of Appendix VIII of Rule 154 of CAT Rules of Practice, as no complicated question of law is involved, and with the consent of both sides.

2. On the earlier date i.e. 8.1.16 it was indicated that if no one appears on behalf of the respondents on the next date, appropriate order will be passed invoking Rule 16 of CAT (Procedure) Rules, 1987.

Since none has turned up on behalf of the respondents today, Rule 16 of CAT (Procedure) Rules, 1987 is invoked.

3. Heard the ld. Counsels for the applicants.

4. The OA is disposed of with a direction upon the respondent No.2 or any other competent authority to look into the grievance of the applicant as projected by way of a representation dated 6.8.15 and consider it in accordance with law and pass an appropriate reasoned and speaking order within a period of two months from the date of communication of this order. If nothing stands in the way, benefits be released to the applicants within one month thereafter.

5. For the aforesaid purpose the applicant is directed to send all relevant documents to the respondents within one week from the date of receipt of the copy of this order.
6. It is made clear that I have not gone into the merits of the case and all points are kept open for consideration by the respondents.
7. The OA is accordingly disposed of. No order is passed as to costs.

(BIDISHA BANERJEE)
MEMBER (J)

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